

FIR No. 309/2019
PS: Crime Branch
State Vs. Jarnail Singh @ Jally
U/s 15/25/29 NDPS Act

25.06.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant

This is an application for grant of interim bail under Section 439 CrPC on behalf of accused Jarnail Singh @ Jally in case FIR No. 309/2019.

Office reports that the mobile phone number as provided of the Ld. Counsel for the accused-applicant is continuously running as not reachable and despite various efforts, ^{the} connection could not be established.

Reply is filed.

IO has sought further time for verification of the medical record. Let the medical record be verified alongwith family status.

For report and arguments, put up on **01.07.2020**.

Adm to IO

Neelofer Abida Perveen
(Neelofer Abida Perveen)
ASJ (Central)PHC/Delhi
25.06.2020

FIR No. 327/2019
PS: Crime Branch
State Vs. Inder Singh
U/s 21/29 NDPS Act

25.06.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. V. K. Verma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail under Section 439 CrPC on behalf of accused Inder Singh in case FIR No. 327/2019.

Reply is filed.

Ld. Counsel for the accused-applicant submits that the accused-applicant is suffering from an acute illness and has low immunity and is at a greater risk of covid-19 infection during custody.

Let report be called for from Jail Superintendent in respect of the medical health condition of the accused-applicant Inder Singh for 01.07.2020.

For report and consideration, put up on 01.07.2020.

com to J.P.Singh

N. Alif Perveen
(Neelofer Alif Perveen)
ASJ (Central)THC/Delhi
25.06.2020

FIR No. 29/2019

PS: Kamla Market

State Vs. Javed

U/s 307/509/34 IPC & 25/27/54/59 Arms Act

25.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. S. G. Goswami, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail under Section 439 CrPC on behalf of accused Javed in case FIR No. 29/2019.

Ld. Counsel for the accused-applicant submits that accused-applicant has already been operated for one testicle. That in the remaining one testicle (Andkosh) he has been suffering from swelling which is due to the same disease but the doctor in the jail are unable to provide relief to the accused-applicant, therefore, he wants to take treatment for his medical condition from private hospital outside as proper treatment is not being provided to the accused-applicant in jail.

Report is received of the Medical Officer Incharge, Central Jail dispensary detailing that on 01.02.2020, the accused-applicant was reviewed by jail visiting SR Dermatology as a case of skin wart, he was examined and advised medications. That on 17.02.2020, accused-applicant was reviewed by jail visiting JR Dental for his complaint of sensitivity of teeth and generalized attrition present, he was examined and advised medications. That on 28.02.2020 and 17.03.2020 accused-

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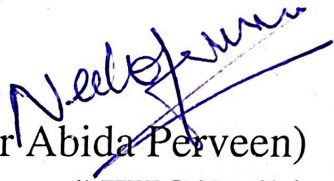
applicant was presented at Dispensary, Central Jail No. 8/9 as a case of Bleeding PR, he was examined and advised medications. That on 18.04.2020 and 25.04.2020 accused-applicant was reviewed by jail visiting SR Dermatology for his complaint of Dermatitis, he was examined and advised medications. That on 30.04.2020 accused was reviewed by JR Dental as a case of sensitivity of teeth and generalized attrition, he was examined and advised medications. On 05.06.2020, accused was reviewed by jail visiting SR Surgery as a case of left epididymal cyst of left testis, accused was examined and advised medications. That on 06.06.2020, accused was reviewed by jail visiting, JR Dental for the complaint of sensitivity of tooth, he was examined and advised medications accordingly. That on 12.06.2020, 19.06.2020 inmate patient was reviewed by jail duty doctor for the complaint of prickly heat skin rash, he was examined and advised medications. That presently general condition of inmate is stable.

I have gone through the report. Though it is stated in the report that on 05.06.2020, the inmate patient was reviewed by visiting S. R. surgery as a case of left epididymal cyst of left testis and was advised medications accordingly. However, it is not forthcoming to whether as the said condition still persist or was reviewed subsequently or whether it stands resolved and whether the treatment requires surgery. In view thereof it is directed that the accused-applicant be reviewed by S. R. Surgery in respect of the complaint of the accused-applicant that he is suffering from swelling in his one remaining testicles and detailed report be filed as the

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whether the condition stands resolved or is capable of being maintained through medication or surgery is required.

For filing of detailed report and consideration, put up on
02.07.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
25.06.2020

FIR No. 243/2017

PS: Burari

State Vs. Feroz

U/s 302/201/120B/34 IPC

25.06.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Javed Alvi, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail of 45 days under Section 439 CrPC on behalf of accused Feroz in case FIR No. 243/2017 invoking the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Reply is filed alongwith previous involvement report.

Let custody certificate and conduct report of the accused-applicant Feroz be also called for from Jail Superintendent.

For report and consideration, put up on 02.07.2020.

Neelofer
(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
25.06.2020

20/6/20

FIR No. 43/2018
PS: Sadar Bazar
State Vs. Ravi Kohli
U/s 302/34 IPC

25.06.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Sunil Tiwari, Counsel for accused-applicant (through
video conferencing)

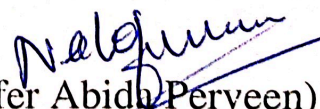
Hearing conducted through Video Conferencing.

This is an application for grant of interim bail under Section
439 CrPC on behalf of accused Ravi Kohli in case FIR No. 43/2018.

Reply is filed.

Ld. Counsel for the accused-applicant seek some time to
address submission and file judicial pronouncement.

For arguments, put up on **30.06.2020**, as per request.


(Neelofer Abid Perveen)
ASJ (Central) THC/Delhi
25.06.2020

FIR No. 150/2019
PS: Crime Branch
State Vs. Mousam Khan
U/s 20/25/29 NDPS Act

25.06.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. J. P. Singh, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail under Section 439 CrPC on behalf of accused Mousam Khan in case FIR No. 150/2019

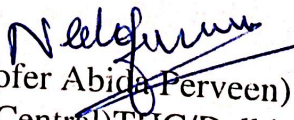
Ld. Counsel for the accused submits that the present interim bail is being sought on the ground of illness of the mother of the accused-applicant. That there is no one to look after the widowed old aged ailing mother of the accused-applicant and the medical record ^{is} forwarded by some well wisher to him, has been annexed with the application.

Ld. Addl. PP submits that the reply has been filed on the merits of the case as the case pertains to recovery of 500 kgs of ganja. However, IO has sought time for verification of the medical documents as documents do not pertain to NCT Delhi.

Let the medical record alongwith family status be verified.

For report and consideration, put up on 30.06.2020.

Colm to ED


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
25.06.2020

FIR No. 605/2017

PS: NDRS

State Vs. Sunil Bihari

U/s 302/34 IPC

25.06.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Sunil Tiwari, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail under Section 439 CrPC on behalf of accused Sunil Bihari in case FIR No. 605/2017.

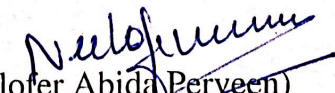
Ld. Counsel for the accused-applicant submits that the accused-applicant in custody is running fever and displaying symptoms of covid-19 infection and his condition is not well.

Reply is filed alongwith previous involvement report.

Ld. Addl PP submits that previously also an application for interim bail was preferred on behalf of accused which was dismissed on 13.05.2020.

As the present application for interim bail is on the ground of ill health of the accused-applicant, let report in respect of health condition of accused-applicant Sunil Bihar be called for from the Jail Superintendent for 30.06.2020.

For report and consideration, put up on 30.06.2020.

adm to

(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
25.06.2020

FIR No. 224/2018

PS: Crime Branch

State Vs. Rakesh Mishra

U/s 22/29 NDPS Act

25.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Anand Vardhan Maitrey, counsel for accused-applicant
(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Rakesh Mishra in case FIR No. 224/2018.

The present address of the accused in Delhi and the permanent address of the accused of Gonda in UP is furnished alongwith copy of Adhar Card towards proof of residence^{ne}.

Reply is filed.

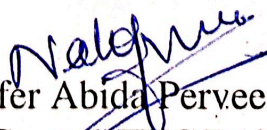
Interim bail is being sought on the ground of illness of wife and the hardship being faced by the family due to the lockdown in the wake of outbreak of covid-19 pandemic. The medical record has been verified. The wife of the accused-applicant is receiving treatment from IHBAS for somatic symptom disorder. It is also verified that the family of the accused-applicant is presently residing on the third floor of A-37, Gali No. 4, Jagatpuri Vistar, Delhi alongwith the minor children. Id. Counsel submits that previously^{the family was residing ne} at some other address in Delhi and they are residing in Delhi for about 6 years and they are permanent resident of Ashok Pur, Diha, Dhobaha Ray, Gonda, Uttar Pradesh, and had to vacate

N. Singh

previous accommodation due to misbehavior of landlord against which a complaint is also made to the police and it is the police that assisted the wife of the accused-applicant in locating the present accommodation.

Taking into consideration that the wife of the accused is residing in the Delhi alongwith minor children and there is no other family member ^{is} living with them and wife of the accused is undergoing treatment for psychiatric ailment which is maintained by regular medication, **accused-applicant Rakesh Mishra is ordered to be released on interim bail of 15 days upon furnishing personal bond in the sum of Rs.50,000/- with two sureties in the like amount** and subject to the condition and that the mobile phone number to be used by the accused-applicant shall be mentioned in the bond and shall be kept switched on at all times with location activated and shared with the IO concerned and with the further direction that the accused-applicant shall not leave the territorial limits of NCT Delhi without prior intimation to the IO concerned during the period of interim bail. In case accused-applicant leaves the territorial limits of Delhi, upon due intimation to the IO, and accused-applicant shall confirm his location with the IO concerned on the mobile phone number as directed to be mentioned in bail bonds *once every 24 hours.*

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
25.06.2020